

16

RA149/2026
CA 1899/86

30-5-2000

RA has been rejected by a DB 9
Harish the Chairman & Harish the Vice Mayor (M)

By order

By
6/6/00

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA No. 149/2000 in
OA No. 1899/1996

New Delhi this the 30th day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Dr. Pranvir Singh
R/o C-36, Sector 51
Kendriya Vihar
Noida- 201307
Distt. G.B.Nagar (U.P) ... Applicant

(By Shri K. P. Dohare, Advocate)

-Versus-

Union of India - through:

1. The General Manager
Northern Railway
Baroda House
New Delhi-11 0001.

2. The D.R.M.
Delhi Division, Estate Entry Road
New Delhi- 110 001.

3. The Chief Medical Supdt.
Northern Rly, Delhi Main Hospital
Delhi Division
Delhi-1100 06

..... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Order sought to be reviewed was passed during the period, Advocates were on strike. The same was passed on merits in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. The same, in our view, cannot be considered by permitting the applicant to reargue the OA. Present RA in the circumstances is summarily rejected.

(V.K. Majotra)
Member (A)

(V. K. Majotra)
Member (A)

(Ashok Agarwal)
Chairman

sns